



# UPES

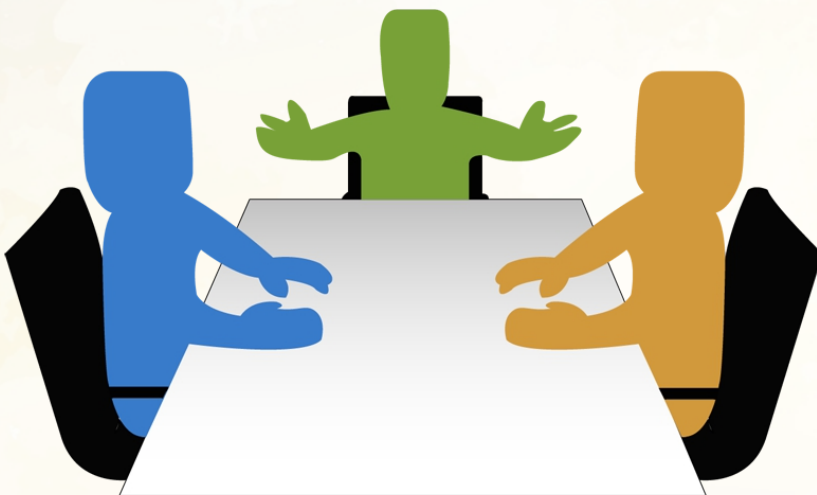
UNIVERSITY WITH A PURPOSE

## UPES SCHOOL OF LAW LAC & ADR ASSOCIATION

*Presents*

UPES NATIONAL  
MEDIATION COMPETITION 2019  
7th - 8th March, 2019

### RULE BOOK MEDIATION





Law as a profession deals with human conflicts so, the theoretical knowledge of law cannot be divorced from practical application thereof. In fact, to know the alternative dispute resolution procedures it is imperative to be informed of adjudication method. To acquaint students with practical aspects of law, the legal aid cell & alternative dispute resolution association of UPES, SOL presents its national mediation competition and to make them understand ways to bring conflicting parties at a comfortable level on a mediation and mediation table and to protect their mutual interests.

## **Competition brief**

Legal Aid Cell & ADR Association is organizing a two day mediation competition. This competition will provide the participants with an opportunity to test their core mediation skills and experience model community mediation sessions through rounds of competitive simulations. This competition will be inviting participation from law students across the country to pitch their skills to tackle tactfully-drafted competition problems. The competition aims to highlight the role of the mediator and the disputing party's in a mediation session.

### **1. OBJECTIVE**

The objective of the mediation competition is to provide a means for law students to practice and improve their Mediation skills.

### **2. DATE AND VENUE**

The Mediation competition shall be held on March 7th-8th March 2019 at UPES, school of law, Dehradun. The Competition shall consist of a Preliminary round & Quarter-Final round on day 1, and Semi-finals & Finals shall take place on the subsequent day.



### **3. LANGUAGE OF VERBAL COMMUNICATION**

The language of the competition is English. Communication in any other international, national or regional languages during the competition rounds is not allowed.

### **4. TEAM COMPOSITION**

Each Team shall comprise of three members. One member shall be acting as a mediator and the other two shall be acting as client-counsel pair. Teams cannot be changed or altered after registration. Any change or alteration in the registered team is subject to the sole discretion of the organizing committee. Team codes shall be allotted to the respective team by the organizing committee which shall be used to identify the team throughout the competition.

### **5. CRITERIA**

Preliminary round shall consist of 30 mediation teams on first-cum-basis. Top 12 Mediating teams, with highest scores out of the both Preliminary round 1 & Preliminary round 2 shall advance to Quarter-Finals based. Further, top 8 teams shall advance to Semi-Finals on basis of the highest scoring teams. Top 4 Mediating teams, with highest scores out of the Semi-Finals round shall advance to Finals.

### **6. MEDIATION FORMAT**

The competition will have 2 Preliminary Rounds on Day 1, along with Quarter-Finals. Day 2 will have Semi-Finals & Final Round.

-Each round will consist of a 30-minute mediation session barring the Semi-finals and the finals. -The broad format of a mediation round is as



follows:

Each team shall comprise of three students out of which one shall act as a Mediator and the other two team members will be acting as the client-counsel pair (referred to as the “Mediating pair”).

One member of the team will be designated as Mediator, whose role shall remain unchanged throughout the Competition. The other two members of the team will form the Mediating pair, representing a Client and his/her Counsel. The respective roles are not Interchangeable within a round. The two mediators in one competition session (from different teams) for all purposes will be referred to as Mediator 1 (M1) and Mediator 2 (M2) as designated in the match-ups. The mediator and the two mediating teams are given general information pertaining to the problem, which is a set of common facts. Each mediating team is given a set of confidential information, which includes their own client's version of the events that transpired. Confidential Information shall be released to the respective teams 20 minutes before the commencement of the session. This Information should not be disclosed to any other participant at any time during the Competition. A possible outcome that their client wants from the mediation process may also be included. During each round, the mediator which acts as the facilitator of the event mediates either a transaction or the resolution of a dispute with the mediating teams. Each mediating team needs to assist in the mediation process to achieve the best outcome for their client. This will involve understanding the other team's requirements, helping them achieve it, while assessing the concessions the team can offer and achieving their own needs. Each team needs to negotiate to achieve the best outcome for their client. This will involve understanding the other team's requirements, helping them achieve it, while assessing the concessions the team can offer and achieving their own needs.

## 7. TOPIC



The competition shall be based on the themes from various laws pertaining to Civil Law, Commercial law and any current legal issue or any other legal topic.

The problems for the competition shall be released approximately 1 Week before the event.

## 8. DRESS CODE

For all the rounds strictly, Business formals dress code is to be followed.

## 9. TIME LIMIT & STRUCTURE

Each participating team will participate in a 30 Minutes Session which will consist of a general caucus as well as private caucus on the discretion of the mediator. The last 5 Minutes of the Round will be given to the judges for Q&A and for the feedback. Preliminary Round shall be in session for a maximum of 30 minutes. Quarter-Finals shall be in session for a maximum of 45 minutes. Semi-Finals shall be in session for a maximum of 60 minutes. Finals shall be in session for a maximum of 75 minutes.

## 10. PERMITTED MATERIAL DURING THE MEDIATION SESSION

For the Mediation Session, each competing team can bring its own prepared notes. Each team can also bring and use a calculator and a watch (stop watch, timer, etc. is allowed). Use of other electronic devices such as mobiles phones, tablets, laptops, etc. is strictly not allowed. Non-compliance with this rule by any person associated with the team may lead to disqualification of the team concerned.



If it is an organizing committee member or an assessor involved, it would lead to the withdrawal of such a person from the organizing team or the assessor's panel.

## 11. POWER TO REMOVE DIFFICULTIES

The Organizing Committee may take such other measures as are required for the orderly conduct of the competition.

The Organizing Committee's interpretation as to the implementation of the Rules is final and conclusive. In case of any grievance, the same shall refer to ADR and governed by the ADR rules of resolve.

## 12. REGISTRATION

Teams are required to register by sending a mail: [soladr@ddn.upes.ac.in](mailto:soladr@ddn.upes.ac.in) before 25th February 11:59 PM. No further request for registration after the stipulated date shall be entertained.

All requisites and details will be shared with the teams after the completion of registration process.

## 13. PAYMENT DETAILS

Rs. 6000/ per team (Inclusive of Registration Fees & Accommodation)

NOTE: Colleges falling under the boundaries of Dehradun may choose to pay an amount of Rs. 2500/ per team as registration amount in cash (if not availing Accommodation facility).

- Lunch will be provided to all the students during the event.
- The Accommodation will include 2 days Stay, Breakfast and Dinner. The Accommodation shall be provided to the teams from 6th March, 2019, Evening to 8th March 2019, Morning 11:00am. Room will be on Triple Sharing Basis.



- The teams will be registered on 'first come first served' basis. The registration is restricted to 30 teams only for the UPES National Mediation Competition, 2019.

**FOR ANY FURTHER QUERIES**

## **KINDLY CONTACT**

- Mr. Ashutosh Tripathi (Faculty Coordinator) - 8586071507
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